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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ <u>ITA 261/2018</u>

PR. COMMISSIONER OF INCOME TAX, DELHI-8

..... Appellant

Through: Mr Sanjeev Menon, Standing Counsel

versus

M/S SAPIENT CONSULTING PVT. LTD.

..... Respondent

Through: Mr Neeraj Jain, Mr Aniket D.

Agrawal and Mr Abhisek Singhvi,

Advocates

**CORAM:** 

HON'BLE MR. JUSTICE RAJIV SHAKDHER HON'BLE MR. JUSTICE GIRISH KATHPALIA

ORDER

**%** 

05.12.2023

[Physical Hearing/Hybrid Hearing (as per request)]

- 1. The record shows that the appeal was admitted *albeit*, *ex parte* by the coordinate bench on 27.02.2018.
- 2. Mr Sanjeev Menon, learned standing counsel says that he would require further time to file written submissions in the matter.
- 2.1 The request is acceded to. Written submission will be filed within the next four weeks.
- 3. List the appeal on 26.04.2024.

RAJIV SHAKDHER, J

GIRISH KATHPALIA, J

**DECEMBER 5, 2023**/*rk* 

Click here to check corrigendum, if any